NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No. 32/(MAH)/2016 CA No.

CORAM:

Present: SHRI M. K. SHRAWAT MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 07.04.2017

NAME OF THE PARTIES: Mr. Ramkrishna Mankari

V/s.

M/s. Tuljabhavani Cold Storage Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 59, 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	Cs Manay tesh	ah Company Secretory in Practice (For Petitioner)	hhele 3/4/17

ORDER T.C.P. No. 32/59,241-242/NCLT/MB/MAH/2016

2. Deepak D. Destypande Adve cate for Respondents 6710412017 3. Dhemanjoy Cecilewood. Respondant Mc.2. Development 7-4-2017

- The Learned respective Counsel of both the sides are present.
- It is worth mentioning that by their genuine efforts the parties have amicably settled the matter out of the Court litigation and today one of the Party R-2 Mr. Dhananjay Gaikwad in person is present.

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- 3. It is informed that as per the "Terms of Mutual Settlement" a payment of Rs.1.33 Crores is to be made by the R-2 to the Petitioner. An "Undertaking" is given that the payment shall be made positively by 30.04.2017 either by Cheque or by Demand Draft. Side by side the Petitioner is directed to cooperate & comply on his part with the other terms of the "Mutual Settlement".
- On completion of the process of Settlement the Petition can be withdrawn by the Petitioner and for that purpose adjourned to **01.05.2017**. Date is duly communicated to both the sides.

^{Sd/} M.K. Shrawat Member (Judicial)

Dated: 07.04.2017

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